

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR

प्रक्रिया (प्रक्रिया) नियमावधी द्वारा दिनांक 20 वें दसरागत दिनांक  
Date of order: 30.5.1995. 175

1. O.A.No.216/95

*Singh*  
Ram Kishan and Ors.

... Applicants

Vs.

Union of India and Ors.

... Respondents

2. O.A.No.217/95

*Chetan  
Parvez  
Cetan  
Mukesh*  
Nav Ratan and Another

... Applicants

Vs.

Union of India and Ors.

... Respondents

3. O.A.No.218/95

Gautam Panwar and Anr.

... Applicants

Vs.

Union of India and Ors.

... Respondents

DA No.219/95

✓ 4. Kishan Lal and Ors.

... Applicants

Vs.

Union of India and Ors.

... Respondents

5. O.A.No.220/95

Kanhiya Lal and Ors.

... Applicants

Vs.

Union of India and Ors.

... Respondents

6. O.A.No.221/95

Mohan Lal

Vs.

... Applicant

Union of India and Ors.

... Respondents

7. O.A.No.222/95

Tara Chand

Vs.

... Applicant

Union of India and Ors.

... Respondents

8. O.A.No.223/95

Achal Singh

Vs.

... Applicant

Union of India and Ors.

... Respondents

PRESENT

Mr. S.K. Malik, Counsel for the Applicants.

CORAM :

THE HON'BLE MR. N.K. VERMA, MEMBER (ADMINISTRATIVE)

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BY THE COURT :

Shri S.K. Malik, learned counsel for the applicants has sought a direction in these OAs that the Respondent No.2 may be directed to consider the applicants case on the same basis as has been done in regard to another applicant Shri Vinodi Lal Sharma in O.A. No. 159 of 1995, in which a similar direction was passed by the Division Bench of this Tribunal. The applicants case is that they possesses a qualification of Madhyama (Visharad) which is the requisite qualification for appointment as Dak/Sorting Assistant in the Units under the Respondent No.2. While others, including Shri Vinodi Lal Sharma have been considered for appointment with this qualification, applicants of these OAs have not been given the same benefit.

2. After hearing Shri S.K. Malik the following directions are given :-

- i) The Respondent No.2 shall examine the representation made by the applicants at annexures ,
- ii) Pass an appropriate order thereon after giving due opportunities to the applicants to represent their matter further , and

iii) This consideration and follow-up action thereon shall be completed within one month.

3. The Applications are disposed of accordingly at the admission stage itself.

SD/-

( N.K.VERMA )  
ADMINISTRATIVE TRIBUNAL

प्रभागित सही प्रतिलिपि

...  
1987 वाधिकारी (न्यायिक)

प्रशासनिक अधिकरण  
पोधपुर